

1	2	3	4
32.	Chandigarh (UT)	2011-12	Nil
33.	Daman and Diu (UT)	2011-12	Nil
34.	Dadra and Nagar Haveli (UT)	2011-12	Nil
35.	Lakshadweep (UT)	2011-12	Nil
TOTAL:			25000000.00

Vacancies in FCI

2525. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the total number of sanctioned posts for loading and unloading work in various departments of FCI;

(b) whether it is a fact that 18,000 posts all over the country are lying vacant for a long time;

(c) the details of sanctioned posts and the posts lying vacant, State-wise;

(d) whether Government is taking steps to fill up all these posts; and

(e) whether it is a fact that hundreds of applications for appointment on compassionate ground are pending for years and if so, the details thereof, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD, AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The total sanctioned strength in respect of Departmental and Direct Payment System workers in the depots of Food Corporation of India (FCI) across the country is 51457.

(b) No, Sir. Short fall in labour strength as on 30.09.2012 is 3586. Category-wise breakup is given as under:—

Sl. No.	Category	Number of depots	Number of workers
1.	Departmental Labour	162	1192
2.	Direct Payment System (DPS)	218	2394
TOTAL:			3586

(c) State-wise details in respect of Departmental and DPS workers is given in the Statement (*See below*).

(d) In order to review the whole Labour Policy including manpower planning and induction of labour etc. a Memorandum of Understanding has been signed between FCI and the Department of Food and Public Distribution to conduct a study.

(e) Legal heirs/dependent of the Departmental/DPS workers whose family is in indigent circumstances are eligible for compassionate appointment within the ceiling limit of 5% subject to availability of vacancy. This is a continuous process. Accordingly, rosters of such applications are being maintained at the level of Regional Offices of FCI. The State-wise details of such pending cases are being collected.

Statement

State-wise details of Departmental and DPS labour

Sl. No.	Region	Departmental			Direct Payment System		
		Sanction	In position	Short/ Excess	Sanction	In position	Short/ Excess
1	2	3	4	5	6	7	8
1.	Delhi	849	1375	526	112	292	180
2.	Uttar Pradesh	2136	1906	-230	1337	2322	985
3.	Rajasthan	1049	510	-539	0	0	0
4.	Himachal Pradesh	18	13	-5	0	0	0
5.	Punjab	918	563	-355	14210	12919	-1291
6.	Haryana	2423	2015	-408	0	0	0
7.	Jammu and Kashmir	0	0	0	1172	611	-561
8.	Uttarakhand	58	57	-1	174	380	206
9.	West Bengal	1791	2684	893	1447	1637	190
10.	Bihar	1641	2107	466	104	152	48

1	2	3	4	5	6	7	8
11.	Odisha	1502	1302	-200	727	497	-230
12.	Jharkhand	741	758	17	166	166	0
13.	Chhattisgarh	815	717	-98	922	1220	298
14.	Maharashtra	1897	1825	-72	787	494	-293
15.	Madhya Pradesh	756	613	-143	637	694	57
16.	Gujarat	482	523	41	48	96	48
17.	Assam	1932	1091	-841	813	829	16
18.	N.E.F.	514	209	-305	0	0	0
19.	N&M	335	149	-186	105	64	-41
20.	Arunachal Pradesh	0	0	0	16	24	8
21.	Tamil Nadu	0	74	74	1586	1325	-261
22.	Andhra Pradesh	0	174	174	4777	3296	-1481
23.	Kerala	0	0	0	1671	1602	-69
24.	Karnataka	0	0	0	789	586	-203
GRAND TOTAL: (1 to 24)		19857	18665	-1192	31600	29206	-2394

Present position of IFRS

2526. SHRIMATI T. RATNA BAI:

SHRI MOHD. ALI KHAN:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the International Financial Reporting Standards (IFRS) would be effective from 2013; and

(b) if so, the details and present position thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS
(SHRI SACHIN PILOT): (a) and (b) After extensive stakeholders' consultation on